

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 20/RP/2018 in Petition No. 13/TT/2017

- Subject** : Review Petition No. 20/RP/2018 seeking review of order dated 22.2.2018 in Petition No. 13/TT/2017.
- Date of Hearing** : 7.3.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. (RRVNL) and 34 others
- Parties present** : Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Shri Devesh Khattar, Advocate, UPPCL
Shri R. B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BRPL
Shri Naveen Chandra, Advocate, BRPL
Shri Rahul Kinra, Advocate, TPDDL
Ms. Swapna Seshadri, Advocate, KSK
Shri M. G. Ramachandran, Advocate, RRVNL
Ms. Anushree Bardhan, NPCL
Shri Shubham Arya, Advocate, NPCL
Ms. Tanya Sareen, Advocate, NPCL
Shri K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri V. Srinivas, PGCIL
Shri Manish Garg, UPPCL
Shri S. K. Bansal, RUVNL

Record of Proceedings

The learned counsel for the Review Petitioner submitted that reply from the respondent was received only yesterday and sought time to file rejoinder to the same.



She further submitted that as per the directions of the Commission in order dated 7.8.2018, revised Memo of Parties have been filed impleading HVPNL as a respondent.

2. The Commission directed the respondents, including HVPNL to file their reply by 26.3.2019 with an advance copy to the Review Petitioner who shall file their rejoinder, if any, by 12.4.2019. The Commission also directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

3. The next date of hearing will be intimated to the parties in due course of time.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

